

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10339 of 2018

(Arising out of OIA-VAD-EXCUS-002-APP-336-2017-18 dated 22/08/2017 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-I

Tushar Trans Equipment Pvt Ltd

.....Appellant

Plot No. C/8, Bholav Industrial Estate,
Bharuch, Gujarat

VERSUS

C.C.E-Bharuch

.....Respondent

R K CASTA SECOND FLOOR, CORPORATE HOUSE, STATION ROAD
Bharuch, Gujarat
392001

APPEARANCE:

None Appeared for the Appellant

Sh. Sanjiv Kinker ,Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11858 /2021

DATE OF HEARING/ DECISION : 30.04.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**